

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 73 OF 2019 &
IA NOS. 335 & 336 of 2019

Dated: 6th March, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Nabha Power Limited		...	Appellant(s)
	Vs.		
Punjab State Electricity Regulatory Commission & Anr.		...	Respondent(s)
Counsel for the Appellant (s)	:	Mr. Aniket Prason	
		Ms. Srishti Rai	
		Mr. Balram Verma	
		Mr. Manish	

ORDER

IA No. 335 of 2019

(Application for exemption from filing certified copy of impugned order)

For the reason set out in the application, the IA is allowed.

IA No. 336 of 2019

(Application for exemption from filing clear/typed copies of annexures)

For the reason set out in the application, the IA is allowed.

APPEAL NO. 73 OF 2019

Issue notice to Respondents, returnable on 28-3-2019. Dasti, in addition is permitted.

Registry is directed not to show names of learned counsel Ms. Pihali Mukerjee, Mr. Balram Verma, Mr. Manish Kumar, and Mr. chaturanan Das for Respondent(s) in Cause List.

List the matter on **28-3-2019**.

(S. D. Dubey)
Technical Member

tpd/pk

(Justice Manjula Chellur)
Chairperson